CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 277/MP/2019 along with IA No.21/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for

> adjudication of dispute arising out of the action of Power Grid Corporation of India in revoking the Long-Term Open Access granted to the Petitioner for evacuation of 300MW power from its Wind Power Project on account of delay in submission of Bank Guarantee as required under the Long Term Access Agreement

dated 23.02.2019.

Date of Hearing : 29.11.2022

Coram : Shri I. S. Jha. Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Sitac Kabini Renewables Private Limited (SKRPL)

Respondent : Powergrid Corporation of India Limited (PGCIL)

Parties Present : Ms. Mazag Andrabi, Advocate, SKRPL

Ms. Tajali, Advocate, SKRPL

Ms. Suparna Srivastava, Advocate, CTUIL

Ms. Astha Jain, Advocate, CTUIL Shri Tushar Mathur, Advocate, CTUIL

Shri Swapnil Verma, CTUIL Shri Ranjeet Singh Rajput, CTUIL Ms. Priyanshi Jadiya, CTUIL

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing and was. accordingly, adjourned.

2. The Petition shall be listed for hearing on 10.1.2023.

By order of the Commission

Sd/-

(T.D. Pant) Joint Chief (Law)